SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Writ Petition(s)(Civil) No(s). 1470/2019

INDIAN UNION OF MUSLIM LEAGUE & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(ONLY W.P. (C) NOS. 22, 64, 68, 114, 117, 121, 130, 144, 146, 148, 153, 157, 175, 216, 217, 235 AND 256 OF 2020 ARE LISTED)

WITH

W.P.(C) No. 175/2020 (PIL-W)

(FOR

FOR PERMISSION TO APPEAR AND ARGUE IN PERSON ON IA 11047/2020 IA No. 11047/2020 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(C) No. 130/2020 (PIL-W)

(FOR ADMISSION)

W.P.(C) No. 22/2020 (PIL-W)

(FOR ADMISSION and IA No.2059/2020-PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(C) No. 157/2020 (PIL-W)

(FOR ADMISSION and IA No.11798/2020-PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(C) No. 148/2020 (PIL-W)

(FOR ADMISSION and IA No.11486/2020-STAY APPLICATION and IA No.11487/2020-EXEMPTION FROM FILING O.T.)

W.P.(C) No. 117/2020 (PIL-W)

(FOR ADMISSION)

W.P.(C) No. 68/2020 (PIL-W)

(FOR ADMISSION and IA No.7493/2020-CLARIFICATION/DIRECTION)

W.P.(C) No. 64/2020 (PIL-W)

(FOR ADMISSION and IA No.7050/2020-EX-PARTE STAY[TO BE TAKEN UP ALONGWITH ITEM NO. 4 I.E. W.P.(C) NO. 1470/2019])

W.P.(C) No. 144/2020 (PIL-W)

(FOR ADMISSION)

W.P.(C) No. 114/2020 (PIL-W)

(FOR ADMISSION and IA No.8876/2020-APPROPRIATE ORDERS/DIRECTIONS)

W.P.(C) No. 121/2020 (PIL-W)

(FOR ADMISSION)

W.P.(C) No. 146/2020 (PIL-W)

(FOR ADMISSION)

W.P.(C) No. 256/2020 (PIL-W)

(FOR ADMISSION and I.R. and IA No.20040/2020-STAY APPLICATION)

W.P.(C) No. 153/2020 (PIL-W)

(FOR ADMISSION)

W.P.(C) No. 216/2020 (PIL-W)

(FOR ADMISSION)

W.P.(C) No. 235/2020 (PIL-W)

(FOR ADMISSION)

W.P.(C) No. 217/2020 (PIL-W)

(FOR ADMISSION and IA No.15010/2020-EX-PARTE STAY[TO BE TAKEN UP ALONGWITH ITEM NO. 23 I.E. W.P.(C) NO. 194/2020])

Date: 18-02-2020 This petition was called on for hearing today.

For Petitioner(s)

Ms. Anannya Ghosh, AOR

Mr. Aakarsh Kamra, AOR

Mr. Mohit Gulati, Adv.

Mr. Krishan Kumar, AOR

Mr. V. Shyamohan, AOR

Ms. Pallavi Pratap, AOR

Mr. Alok Singh, Adv.

Mr. Vinay Ahrodia, Adv.

Mr. Saket Gowtam, Adv.

Ms. Manju Jetley, AOR

Mr. Pankaj Kumar Singh, Adv.

Mr. Shailjakant Dubey, Adv.

Mr. Ranjit Kumar Sharma, AOR

Dr. Nafis A. Siddiqui, AOR

Mr. Rishi Jain, AOR

Petitioner-in-person

Mr. Anjani Kumar Mishra, AOR

Mr. Chirag Jain, Adv.

Nishanth Patil, AOR

Mr. Mukul Kumar, AOR

Ms. Arundhati Katju, Adv.

Ms. Madhavi Agrawal, Adv.

Ms. Saloni Mahajan, Adv.

Mrs. Shally Bhasin, AOR

Mr. Pawanshree Agrawal, AOR

Ms. Sohini Chowdhury, Adv.

Mr. Surya Prakash, Adv.

KMNP LAW, AOR

Ms. Jahnavi Sindhu, AOR

Mr. Shadan Farasat, AOR

For Respondent(s)

Mr. B. V. Balaram Das, AOR

Mr. Vaibhav Shrivastava, Adv.

Mr. Ardhendumauli Kumar Prasad, AOR

Mr. S. K. Bhattacharya, AOR

Mr. Ilin Saraswat, Adv.

Ms. Swati Jain, Adv.

Mr. Jugal Kishor Gupta, Adv.

Mr. Manish Jain, Adv.

Mr. Kausar Raza Faridi, AOR

Mr. Sandeep Singh, AOR

Mr. Vibhor Ahlawat, Adv.

Ms. Anu B., Adv.

Ms. Smita Pandey, Adv.

Mr. Suvidutt M.s., AOR

UPON hearing the counsel the Court made the following O R D E R

Ld. Counsels for the petitioners in all the petitions who have not served respondents till date are directed to serve copy of pleadings upon standing counsel within one week and file proof of service.

Ld. counsel for the petitioner in W.P.(C) No. 114/2020 submits that copy of pleadings has already been served upon standing counsel on the sole respondent i.e., Union of India on 30.1.2020. Ld. Counsel for the petitioner is directed to file proof of service.

Counter affidavit be filed in terms of Hon'ble Court's order dated 22.1.2020.

WP(C)Nos.175,130,157,148,68,146,256,153,216,235 & 217/2020

Spare copies have not been filed in terms of Chapter XIV Clause 2(a) of Handbook on Practice and Procedure and Office Procedure, 2017. Ld. Counsel for the petitioner seeks one week's more time for filing spare copies. If spare copies are not filed within one week, Registry to process the matters for listing before the Hon'ble Judge in Chamber for orders. If spare copies are filed within one week, be processed as per rules.

Item No.54 -4-

WP(C)Nos.22,117,64,144 & 121/2020

Delay in filing spare copies is condoned. Notice be issued immediately.

Process the matters in terms of Hon'ble Court's order dated 22.1.2020.

ANIL LAXMAN PANSARE Registrar